

**L. A. Notifications and Declarations**

**MALAPPURAM DISTRICT**

**NOTIFICATION**

UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES

ACT, 1961

No. B-1443/2005. *17th February 2017.*

- 1. It is hereby notified under section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now complete.
- 2. Unless the survey hereby notified is modified by a decree of Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

*District—Palakkad.*

*Taluk—Pattambi. Village—Paruthur.*

Field Numbers completed—R.S. No. 119/13, 119/14, 119/15, 19/16, 119/17, 127/14, 127/15

(Sd.)

Special Tahsildar Office, *Special Tahsildar*  
Tirur. *LA (General).*

തിരുത്തൽ വിജ്ഞാപനം

[കേരള സർവ്വെ അതിരടയാള നിയമപ്രകാരമുള്ള 9(2) പ്രകാരമുള്ള പരസ്യം]

നമ്പർ എ-530/97. 2017 ഫെബ്രുവരി 17.

മലപ്പുറം ജില്ല, ഏറനാട് താലൂക്ക്, പാണക്കാട് വില്ലേജ്, പാണക്കാട് വ്യവസായ കേന്ദ്രത്തിന് സമലമെടുത്തതുമായി ബന്ധപ്പെട്ട് 10-10-2001-ന് പ്രസിദ്ധീകരിച്ച സർവ്വെ അതിരടയാള നിയമപ്രകാരമുള്ള 9(2) വിജ്ഞാപനത്തിൽ 'സർവ്വെ നമ്പർ 412' എന്നതിന് പകരം 'സർവ്വെ നമ്പർ 4' എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

സ്പെഷ്യൽ തഹസീൽദാരുടെ ഓഫീസ്, (ഒപ്പ്)  
എൽ. എ. (ജനറൽ), മലപ്പുറം. സ്പെഷ്യൽ തഹസീൽദാർ.

**KANNUR DISTRICT**

FORM No. 16

**NOTIFICATION**

UNDER SECTION 6 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. K-260/2014. *16th February 2017.*

WHEREAS, the Government have directed the survey of land comprised in survey numbers noted below Triprangottur Village, Thalassery Taluk, it is hereby notified under sub-section (1) of section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the Village soon and the survey numbers of the above said Village noted below will be demarcated and surveyed; and that every persons claiming to be interested in the registered land situated, within or adjoining the under mentioned lands is hereby

invited to attend immediately either in person or by agent on the surveyor employed in the locality land also from time to time when called upon for the purpose of pointing out of the boundaries and supplying information in connection therewith.

Under sub-section (2) of section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungles, fences, standing crops or other material obstruction, the boundaries or other lines, the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time under for such period as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the rules made thereunder.

If any persons fails to comply with these requisitions under clause (a) to (c) mentioned above, the work will to got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

*District—Kannur. Taluk—Thalassery.*  
*Amsom—Triprangottur. Desom—Kadavathur.*  
Survey Numbers—158/7, 158/8, 158/9, 158/10.

(Sd.)

*Special Tahsildar*  
*(L A) Thalassery.*

FORM No. 18

(See Rule 85)

**NOTIFICATION**

UNDER SECTION 13 OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

Ref. A-93/08. *22nd February 2017.*

- 1. It is hereby notified under section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas are now complete.
- 2. Unless the survey hereby notified is modified by a decree of Civil Court under the provisions of Section 14 of the said Act, the records of the survey shall be conclusive proof that the boundaries determined and recorded therein have been correctly determined and recorded.

PARTICULARS OF THE AREA

*District—Kannur.*

*Taluk—Thalassery. Amsom—Pinarayi.*  
*Desom—Kizhakkumbhagam. Station—Thalassery.*

Field No. 7  
R.S. No. 7/6.

(Sd.)

*Special Tahsildar*  
*(LA) Thalassery.*